



The YMCA University of Science and Technology, Faridabad (Amendment)  
Act, 2017

Act 18 of 2017

**Keyword(s):**

College, Institution, Regional Centre, Recognised Teachers

Amendment appended: 29 of 2018

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**PART I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 7th June, 2017

**No. Leg. 18/2017.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th May, 2017 and is hereby published for general information:-

**HARYANA ACT NO. 18 OF 2017****YMCA UNIVERSITY OF SCIENCE AND TECHNOLOGY, FARIDABAD  
(AMENDMENT) ACT, 2017**

AN

ACT

*further to amend the YMCA University of Science and Technology,  
Faridabad Act, 2009.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:-

1. This Act may be called YMCA University of Science and Technology, Faridabad (Amendment) Act, 2017. Short title.
2. In section 2 of the YMCA University of Science and Technology, Faridabad Act, 2009 (hereinafter called the principal Act),— Amendment of section 2 of Haryana Act 21 of 2009.
  - (i) for clause (b), the following clause shall be substituted, namely: —
 

‘(b) “college” means a college maintained by, or admitted to the privileges of the University;’;
  - (ii) for clauses (h) and (i), the following clauses shall be substituted, namely: —
 

‘(h) “institution” means an academic institution, not being a college, maintained by, or admitted to the privileges of the University;

(i) “regional centre” means a regional centre maintained by, or admitted to the privileges of the University;’;
  - (iii) for clause (k), the following clause shall be substituted, namely:-
 

‘(k) “recognized teachers” means such persons as are approved by the University for the purpose of imparting instructions in the college, institution or regional centre admitted to the privileges of the University;’.
3. After section 3 of the principal Act, the following section shall be inserted, namely:— Insertion of section 3A in Haryana Act 21 of 2009.

“3A. Territorial exercise of powers.- (1) The limits of the area within which the University shall exercise its powers shall be such, as the Government may, from time to time, by notification specify:

Provided that different areas may be specified for different faculties.

(2) Any college to be opened in the territorial limits of the University as mentioned under sub-section (1), shall have to get affiliated to this University.

(3) Notwithstanding anything contained in any State law for the time being in force, any college, institution or regional centre situated within the limits of the area specified under sub-section (1) shall, with effect from such date, as may be notified in this behalf by the Government, be deemed to be associated with, and admitted to, the privileges of the University and shall cease to be associated in any way with, or be admitted to, any privileges of any other university and different dates may be notified for different colleges:

Provided that—

- (i) any student of any college, institution or regional centre, associated with, or admitted to, the other university before the said date, who was studying for any degree or diploma examination of that university, shall be permitted to complete his course in preparation thereof and the University shall hold for such students, examinations in accordance with the curricula of study in force in that university for such period, as may be prescribed by the Statutes, Ordinances or Regulations;
- (ii) any such student may, until any such examination is held by the University, be admitted to the examination of the other university and be conferred the degree, diploma or any other privilege of that university for which he qualified on the result of such examination.”.

Amendment of section 5 of Haryana Act 21 of 2009.

4. In section 5 of the principal Act,-
- (i) in clause (t), for the sign “.” existing at the end, the sign “;” shall be substituted; and
  - (ii) after clause (t), the following clauses shall be added, namely:-
    - “(u) to maintain institutions, colleges and regional centers established by the University and to admit to its privileges, colleges, institutions and regional centers in the area specified under sub-section (1) of section 3A and to disaffiliate colleges, institutions or regional centers, if they are not being run as per provisions of the Act, Statutes or Ordinances contained therein;
    - (v) to declare a college, institution, regional center or a department as an autonomous college, institution or regional centre or a department, as the case may be.”.

KULDIP JAIN,  
Secretary to Government, Haryana,  
Law and Legislative Department.



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## EXTRAORDINARY

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**भाग-I****हरियाणा सरकार**

विधि तथा विधायी विभाग

**अधिसूचना**

दिनांक 28 नवम्बर, 2018

**संख्या लैज.34/2018.**— वाई एम सी ए यूनिवर्सिटी ऑफ साईंस ऐन्ड टेक्नोलोजी फरीदाबाद (अमेन्डमेन्ट) ऐक्ट, 2018, का निम्नलिखित हिन्दी अनुवाद हरियाणा के राज्यपाल की दिनांक 18 नवम्बर, 2018, की स्वीकृति के अधीन एतद्द्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17), की धारा 4-क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :-

**2018 का हरियाणा अधिनियम संख्या 29****वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय फरीदाबाद (संशोधन)****अधिनियम, 2018****वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय****फरीदाबाद अधिनियम, 2009 को****आगे संशोधित करने के लिए****अधिनियम**

भारत गणराज्य के उनहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. यह अधिनियम वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय फरीदाबाद (संशोधन) अधिनियम, 2018, कहा जा सकता है। संक्षिप्त नाम।
2. वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय फरीदाबाद अधिनियम, 2009 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है) के वृहत् नाम में, "वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय फरीदाबाद" शब्दों के स्थान पर, "जे0सी0 बोस विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय, वाई0एम0सी0ए0, फरीदाबाद" शब्द तथा चिह्न प्रतिस्थापित किए जाएंगे। 2009 के हरियाणा अधिनियम 21 के वृहत् नाम का संशोधन।
3. मूल अधिनियम के संक्षिप्त नाम में, "वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय फरीदाबाद" शब्दों के स्थान पर, "जे0सी0 बोस विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय, वाई0एम0सी0ए0, फरीदाबाद" शब्द तथा चिह्न प्रतिस्थापित किए जाएंगे। 2009 के हरियाणा अधिनियम 21 के संक्षिप्त नाम का संशोधन।
4. मूल अधिनियम की धारा 2 के खण्ड (ढ) में, "वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय, फरीदाबाद" शब्दों तथा चिह्न के स्थान पर, "जे0सी0 बोस विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय, वाई0एम0सी0ए0, फरीदाबाद" शब्द तथा चिह्न प्रतिस्थापित किए जाएंगे। 2009 के हरियाणा अधिनियम 21 की धारा 2 का संशोधन।
5. मूल अधिनियम की धारा 3 की उप-धारा (1) में, "वाई0एम0सी0ए0 विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय, फरीदाबाद" शब्दों तथा चिह्न के स्थान पर, "जे0सी0 बोस विज्ञान तथा प्रौद्योगिकी विश्वविद्यालय, वाई0एम0सी0ए0, फरीदाबाद" शब्द तथा चिह्न प्रतिस्थापित किए जाएंगे। 2009 के हरियाणा अधिनियम 21 की धारा 3 का संशोधन।

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कुलदीप जैन,  
सचिव, हरियाणा सरकार,  
विधि तथा विधायी विभाग।